

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. I

DATE OF HEARING : 31/01/2019.
DATE OF DECISION : 31/01/2019.

Customs Appeal No. 53201 of 2018

[Arising out of the Order-in-Original No. JAI-EXCUS-000-COM-01-15-16 dated 09/04/2015 passed by The Commissioner of Central Excise, Jaipur.]

M/s Alberto Bestonso

Appellant

Versus

CC, New Delhi

Respondent

Appearance

Shri A. Srivastava, Advocate – for the appellant.

Shri Sunil Kumar, Authorized Representative (DR) – for the Respondent.

**CORAM : Hon'ble Shri Justice Dilip Gupta, President
Hon'ble Shri C.L. Mahar, Member (Technical)**

Final Order No. 50168/2019 Dated : 31/01/2019

Per. Justice Dilip Gupta :-

It transpires that against the same impugned order two appeals have been filed. It is for this reason that the Bench on 16 January 2019 directed this appeal should be listed with the record of appeal No. C/52285 of 2018.

2. A communication dated 15 January 2019 has also been sent by the learned Counsel of the appellant with a prayer that this appeal bearing No. C/53201 of 2018 may be considered as withdrawn.

3. In view of the request made, this appeal is dismissed as withdrawn. The other appeal bearing No. C/52285 of 2018 may be listed before the learned Member on the date fixed.

(Order dictated and pronounced in open court.)

(C.L. Mahar)
Member (Technical)
PK

(Justice Dilip Gupta)
President